

Declaration of Assets in the form of real estate or investments as per the Full Court (of the Supreme Court) resolution dated 7th May, 1997, adopted by the Full Court of the High Court of Delhi on 26th July, 1997 and re-iterated on 8th July, 2008.

- A. Name of Judge: Justice I.S. Mehta
B. Name of Spouse: Mrs. H.B. Mehta
C. Name(s) of Dependent Family Members and relationship:
C.1 Dependant No.1:- Ms. Jyotsana Mehta, daughter
C.2 Dependant No.2:- Mr. Tarun Mehta, son

1. Real Estate (immoveable property)

1.1 Real Estate (immoveable property) of the Judge

S.No.	Description	Remarks
1.	About 30 bighas of ancestral land situated in village Lippa, Tehsil Moorang, District Kinnaur, Himachal Pradesh which is in joint possession of co-owners i.e. brothers and an ancestral house in the same village.	Ancestral land
2.	House situated at Khasra No.798/365, measuring 0-05-55 Village Recong Peo Distt. Kinnaur Himachal Pradesh	Land was acquired on 24.06.1986 (Prior to joining Delhi Higher Judicial Services)

1.2 Real Estate (immoveable property) of the Judge's Spouse

S.No.	Description	Remarks
1.	Land situated in khasra No.169/141 Measuring 00-03-72 Mitrik (about 10 Biswa) Village Naldhera, Distt. Shimla Himachal Pradesh	Acquired on 21.05.2013 (Out of the amount withdrawn from GPF)

1.3 Real Estate (immoveable property) of the Judge's dependant No.1.

S.No.	Description	Remarks
	Nil	

1.4 Real Estate (immoveable property) of the Judge's dependant No.2 .

S.No.	Description	Remarks
	Nil	

2. Investments

2.1 Investments of the Judge

2.1.1 Shares

S.No.	Description	Number	Remarks
	Nil		

2.1.2 Mutual Funds

S.No.	Description	Number	Remarks
	Nil		

2.1.3 Deposits and other Financial Investments

S.No.	Description	Amount	Remarks
1.	LIC Policy No. 150197512	Rs.1,00,000/-	
2.	LIC Policy No.150196407	Rs.50,000/-	
3.	Saving Bank Account with State Bank of India	Rs.60,000/-	
4.	GPF	Rs.13,56,072/-	Closing balance for the financial year 2013-2015

Owned a Swift Dzire car which was purchased in the year 2012

Owned a Maruti, 800 car which was purchased in the year 1998

2.2 Investments of the Judge's Spouse

2.2.1 Shares

S.No.	Description	Number	Remarks
	Nil		

2.2.2 Mutual Funds

S.No.	Description	Number	Remarks
	Nil		

2.2.3 Deposits and other Financial Investments

S.No.	Description	Amount	Remarks
	Nil		

2.3 Investments of the Judge's Dependant No.1 –Nil

2.3.1 Shares

S.No.	Description	Number	Remarks
	Nil		

2.3.2 Mutual Funds

S.No.	Description	Number	Remarks
	Nil		

2.3.3 Deposits and other Financial Investments

S.No.	Description	Amount	Remarks
	Nil		

2.4 Investments of the Judge's Dependant No.2 –

2.4.1 Shares

S.No.	Description	Number	Remarks
	Nil		

2.4.2 Mutual Funds

S.No.	Description	Number	Remarks
	Nil		

2.4.3 Deposits and other Financial Investments

S.No.	Description	Amount	Remarks
	Nil		

3. Other remarks :

S.No.	Description	Remarks
1.	Wife's gold ornaments	165 gms
2.	Wife's silver ornaments	2844 gms

Signature of the Judge: _____

Dated: _____

20/3/2015.